

from non-compliance with the provisions of 248 Cr. P. C. was inadvertently not mentioned. The reply, therefore, may be elaborated as below:

"Subsequently, on an appeal filed by Dr. Ratnakar Mahajan and two others, the High Court ordered retrial of the case from the stage of the illegality arising from non-compliance with provisions of Section 248 of Cr. P.C."

13.05 hrs.

PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE FOR REVIEW OF COMPANIES ACT AND M.R.T.P. ACT

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARAKATAKI): On behalf of Shri Shanti Bhushan, I beg to lay on the Table:—

(1) A copy of Report of the High-Powered Expert Committee for review of the Companies Act, 1956 and the Monopolies and Restrictive Trade Practices Act, 1969.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report. [Placed in Library. See No. LT-2714/78].

ANNUAL ACCOUNTS AND AUDIT REPORT OF ALIGARH MUSLIM UNIVERSITY, ALIGARH FOR 1974-75 AND 1975-76, AND STATEMENTS

SHRIMATI RENUKA DEVI BARAKATAKI: On behalf of Dr. Pratap Chandra Chunder, I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1974-75 together with the Audit Report thereon.

(2) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim

University, Aligarh, for the year 1975-76 together with the Audit Report thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above. [Placed in Library. See No. LT-2715/78].

PAPERS UNDER AIR CORPORATIONS RULES

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

(1) (i) Summary of Budget Estimates for Revenue and Expenditure of the Indian Airlines for the year 1978-79.

(ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79, under Capital of Indian Airlines. [Placed in Library. See No. LT-2716/78].

(2) (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1978-79.

(ii) Summary of Actuals for the year 1976-77, Budget Estimates and Revised Estimates for the year 1977-78 and Budget Estimates for the year 1978-79 under Capital of Air India. [Placed in Library. See No. LT-2717/78].

INTERIM REPORT OF WORKING GROUP ON UNIVERSALISATION OF ELEMENTARY EDUCATION, REPORT OF WORKING GROUP ON VOCATIONALIZATION, AND DEVELOPMENT OF HIGHER EDUCATION IN INDIA—A POLICY FRAME, ETC.

SHRIMATI RENUKA DEVI BARAKATAKI: I beg to lay on the Table:

(1) A copy of the Interim Report (Hindi and English versions) of the

Working Group on Universalisation of Elementary Education. [Placed in Library. See No. LT-2718/78].

(2) A copy of the Report (Hindi and English versions) of the Working Group on Vocationalisation. [Placed in Library. See No. LT-2719/78].

(3) A copy of the 'Development of Higher Education in India—A Policy Frame' (Hindi and English versions). [Placed in Library. See No. LT-2720/78].

(4) A copy of the National Adult Education Programme—An outline (Hindi and English versions). [Placed in Library. See No. LT-2721/78].

(5) A copy of the Summary of the Report of the Working Group on Adult Education for Medium Term Plan 1978—83 (Hindi and English versions). [Placed in Library. See No. LT-2722/78].

(6) A copy of the Report (Hindi and English versions) of the Working Group on the Sixth Plan Central Schemes of Physical Education and Sports. [Placed in Library. See No. LT-2723/78].

CERTIFIED ACCOUNTS AND AUDIT REPORT OF D.T.C. FOR 1974-75, NOTIFICATION UNDER MERCHANT SHIPPING ACT AND PAPERS UNDER COMPANIES ACT, ETC.

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:—

(1) (i) A copy of the Certified Accounts (Hindi and English versions) of the Delhi Transport Corporation for the year 1974-75, together with the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-2724/78].

(2) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1038 in Gazette of India dated the 19th August, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 195. [Placed in Library. See No. L 2725/78].

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Review by the Government on the working of the Central Road Transport Corporation Limited, Calcutta, for the year 1976-77.

(ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-2726/78].

REPORT OF COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA FOR THE PERIOD JULY 1974—JUNE, 1975, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table:

(1) Seventh Report (Hindi and English versions) of the Commissioner for Linguistic Minorities